

असाधारण EXTRAORDINARY

भाग III—खण्ड 4 PART III—Section 4

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

H. 96]

नई दिल्ली, शुक्रवार, अप्रैल 16, 2010/धेत्र 26, 1932

No. 96]

NEW DELHI, FRIDAY, APRIL 16, 2010/CHAITRA 26, 1932

केन्द्रीय विद्युत विनियामक आयोग

अधिसूचना

नई दिल्ली, 12 अप्रैल, 2010

सं. एल-1/9/2009-केंबिकिआ.—केन्द्रीय विद्युत विनियामक आयोग, विद्युत अधिनियम, 2003 (2003 का 36) की धारा 178 (2)(द) के साथ पठित धारा 65 (5) के अधीन प्रदत्त शक्तियों तथा इस निमित्त सभी सामर्थ्यकारी सभी अन्य शक्तियों का प्रयोग करते हुए, तथा पूर्व प्रकाशन के पश्चातृ निम्नलिखित विनियम बनाता है, अर्थात् :—

अध्याय-1

पारंभिक

- 1. **संक्षिप्त नाम, प्रारंभ और लागू होना.**—(1) इन विनियमों का संक्षिप्त नाम केन्द्रीय विद्युत विनियामक आयोग (टैरिफ और प्रभारों से प्रत्याशित राजस्व की संगणना करने के लिए प्रक्रिया) विनियम, 2010 है।
 - (2) ये विनियम राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।
 - (3) ये विनियम उन सभी मामलों को लागू होंगे जहां आयोग द्वारा गैर-पारम्परिक स्रोतों से भिन्न आधार पर टैरिक का अवधारण किया जाता है ।

2. परिभाषाएं

- (1) इन विनियमों में, जब तक कि संदर्भ से, अन्यथा अपेक्षित न हो,
 - (क) "अधिनियम" से विद्युत अधिनियम, 2003 (2003 का 36), जिसमें इसके संशोधन भी सम्मिलित हैं, अभिप्रेत है;
 - (ख) "आवेदक" से ऐसी उत्पादन कंपनी या पारेषण अनुज्ञाप्तिधारी अभिप्रेत है जिसने अधिनियम तथा उसके अधीन बनाए गए विनियमों के अनुसार टैरिफ के अवधारण के लिए आवेदन किया है :
 - (ग) इन विनियमों के प्रयोजन के लिए "आस्तियों" में (i) उत्पादन कंपनी की बाबत ऐसे उत्पादन केन्द्र का संपूर्ण या उसका भाग; और (ii) पारेषण अनुज्ञाप्तिधारी की दशा में, पारेषण प्रणाली का संपूर्ण या उसका भाग या पारेषण लाइन या उप-केन्द्र सम्मिलित हैं जिसके टैरिफ का अवधारण, आयोग द्वारा समय-समय पर यथासंशोधित केन्द्रीय विद्युत विनियामक आयोग (टैरिफ के निबंधन तथा शतें) विनियम, 2009 जिसमें ऐसे पश्चातवर्ती विनियम भी सम्मिलित हैं जो अधिनियम की धारा 61 के अधीन आयोग द्वारा विनिर्दिष्ट किए जाएं, के अनुसार किया जाता है।

1404 GI/2010

निबंधन तथा शर्ते) विनियम, 2009 जिसमें ऐसे पश्चातवर्ती विनियम भी सम्मिलित हैं जो अधिनियम की धारा 61 के अधीन आयोग द्वारा विनिर्दिष्ट किए जाएं, के अनुसार किया जाता है।

- (घ) ''संपरीक्षक'' से, यथास्थिति, कंपनी अधिनियम, 1956 (1956 का 1) की घारा 224, 233ख तथा 619 के उपबंधों या तत्समय प्रवृत्त किसी अन्य विधि के अनुसार चार्टर्ड अकाउंटेंट या लागत अकाउंटेंट का व्यवसाय करने वाला या संपरीक्षा करने के लिए अर्हित चार्टर्ड अकाउंटेंट या लागत अकाउंटेंट की फर्म अभिप्रेत है।
- (ङ) ''आयोग'' से अधिनियम की धारा 76 की उपधारा (1) में निर्दिष्ट केंद्रीय विद्युत विनियामक आयोग अभिप्रेत है:
- (च) ''टैरिफ तथा प्रभारों से प्रत्याशित राजस्व'' से समय-समय पर यथासंशोधित केंद्रीय विद्युत विनियमक आयोग (टैरिफ के निबंधन तथा शर्तें) विनियम, 2009, जिसमें ऐसे पश्चातवर्ती विनियम भी सम्मिलित हैं जो अधिनियम की धारा 61 के अधीन आयोग द्वारा विनिर्दिष्ट किए जाएं, के अनुसार तकनीकी तथा वाणिज्यिक युक्तियुक्तता पर निर्धारित तथा पिछले कार्य-निष्पादन के आधार पर, यथास्थिति, उत्पादन या पारेषण के कारबार से आवेदक को प्रोद्भूत राजस्व प्राक्कलन अभिप्रेत है:
- (छ) ''प्ररूप'' से आयोग द्वारा अवधारित प्रत्याशित राजस्व तथा प्रभारों की बाबत उत्पादन कंपनी या पारेषण अनुज्ञप्तिधारी द्वारा जानकारी देने के प्रयोजन के लिए इन विनियमों के परिशिष्ट-1 में विनिर्दिष्ट प्ररूप अभिप्रेत है:
- (ज) ''अन्य कारबार'' से पारेषण अनुज्ञप्तिधारी द्वारा अपनी आस्तियों के अनुकूलतम उपयोग के लिए अधिनियम की धारा 41 के अधीन किया गया कोई अन्य कारबार अभिप्रेत है;
- (2) ये विनियम समय-समय पर यथा संशोधित केंद्रीय विद्युत विनियामक आयोग (टैरिफ के निबंधन तथा शर्तें) विनियम, 2009, जिसमें ऐसे विनियम भी सम्मिलित हैं जो भविष्य में अधिनियम की धारा 61 के अधीन आयोग द्वारा विनिर्दिष्ट किए जाएं, के उपबंधों के अनुसार उत्पादन कंपनी या पारेषण अनुज्ञप्तिधारी द्वारा टैरिफों तथा प्रभारों से प्रत्याशित राजस्व की संगणना करने के लिए ऐसी प्रक्रियाओं का अनुपालन करने की अपेक्षाओं के अतिरिक्त होंगे।
- (3) इन विनियमों में प्रयुक्त शब्दों तथा अभिव्यक्तियों, जो परिभाषित नहीं हैं, का ही अर्थ होगा जो अधिनियम, नियम तथा इसके अधीन बनाए गए विनियमों में है।

3

अध्याय-2

जानकारी का दिया जाना तथा टैरिफ तथा प्रभारों से प्रत्याशित राजस्व की संगणना

- 3. जानकारी का दिया जाना : (1) प्रत्येक आवेदक आयोग द्वारा, समय-समय पर, अवधारित टैरिफों तथा प्रभारों से प्रत्याशित राजस्व की बाबत प्ररूपों में जानकारी देगा।
- (2) प्ररूप प्रत्येक वर्ष के 30 नवम्बर को या उससे पूर्व शपथपत्र के साथ वार्षिक रूप से प्रस्तुत किए जाएंगे जिसमें पूर्व वित्तीय वर्ष, वर्तमान वित्तीय वर्ष तथा आगामी वित्तीय वर्ष की वित्तीय स्थिति अंतर्विष्ट होगी:

परंतु यह कि पिछले वित्तीय वर्ष के लिए प्ररूप उस वर्ष के संपरीक्षित वित्तीय विवरणों के आधार पर होंगे, चालू वित्तीय वर्ष के पहले आधे के लिए 30 सितम्बर तक लेखाओं के अंतिम विवरणों के आधार पर होंगे तथा चालू वित्तीय वर्ष के दूसरे आधे के लिए तथा आगामी वर्ष के लिए शपथपत्र के साथ सम्यक् रूप से प्रमाणित अनंतिम/प्राक्कित आंकड़ों के आधार पर होंगे :

परंतु यह और कि चालू वित्तीय वर्ष के 30 सितम्बर के पश्चात् चालू आस्तियों की बाबत जानकारी उनके वाणिज्यिक प्रचालन के 90 दिनों के भीतर प्रस्तुत की जाएगी।

- (3) प्ररूपों में जानकारी प्रस्तुत करते समय, न्यूनतम अपेक्षा के रूप में निम्नलिखित का अनुपालन किया जाएगा:
 - (i) उत्पादन कंपनी ईंघन उपलब्धता, अनुसूचित रखरखाव तथा आयोग द्वारा यथा विनिर्दिष्ट प्रचालन संनियमों के आधार पर अपनी उपलब्धता की भविष्यवाणी करेगी।
 - (ii) पारेषण अनुज्ञप्तिधारी आयोग द्वारा यथा विनिर्दिष्ट पारेषण प्रभारों, निर्बोध पहुंच प्रभारों तथा अन्य प्रभारों का प्राक्कलन करेगा।
- (4) आयोग ऐसी प्रक्रियाएं स्वीकार कर सकेगा, तथा ऐसे निदेश जारी कर सकेगा जो इन विनियमों के अधीन पारेषण कंपनी और पारेषण अनुज्ञप्तिधारी द्वारा प्रस्तुत आंकड़े की विधिमान्यता तथा आंकड़े के संबंध में दिए गए पूर्वानुमानों का विश्लेषण करने के प्रयोजन के लिए आवश्यक समझे जाएं।

अध्याय 3 प्रकीर्ण

- 4. **आवेदन फीस :** केंद्रीय विद्युत विनियामक आयोग (फीस का संदाय) विनियम, 2008 में अंतर्विष्ट किसी बात के होते हुए भी, आवेदक से इन विनियमों के अधीन जानकारी प्रस्तुत करते समय, आयोग को आवेदन फीस का संदाय करने की अपेक्षा नहीं की जाएगी।
- 5. **जानकारी का प्रकटन** : उत्पादन कंपनियों तथा पारेषण अनुज्ञप्तिधारियों से प्ररूपों में प्राप्त जानकारी को आयोग की वेबसाइट पर डाला जाएगा।

6. शिथिल करने की शक्ति: आयोग लिखित में अभिलिखित किए जाने वाले कारणों के लिए इन विनियमों के किसी भी उपबंध को स्वप्रेरणा से या किसी हितबद्ध व्यक्ति द्वारा उसके समक्ष किए गए आवेदन के आधार पर, शिथिल कर सकेगा।

आलोक कुमार, सचिव [विज्ञापन III/4/असा./150/10]

परिशिष्ट-1 (पृष्ठ 5 से पृष्ठ 16 तक) प्ररूप संख्या 1 : थर्मल

उपयोगिता का नाम :

(क) संयंत्र का नाम :

प्रक्रम :

क्रम	विशिष्टिया	यूनिट	पूर्व वर्ष	चालू वर्ष	The state of the s	I a year A
**			74 44	वालू वर्ष (अप्रैल- सितम्बर)	चालू वर्ष (अक्तूबर- मार्च)	आगामी वर्ष
1क	वास्तविकं/प्रत्याशित उपलब्धता	Te.				
1 ख	वास्तविक/प्रत्याशित सहायक ऊर्जा खपत	Te.				
2क	क्षमता प्रभारों की वास्तविक/प्रत्याशित वसूली जिसमें प्रोत्साहन भी है					
2ख	रिटर्न ऑन इक्विटी की वास्तविक/प्रत्याशित वसूली		The state of the s			
2ग	प्रोत्साहन की वास्तविक/ प्रत्याशित वसूली	रुपए करोड़	The state of the s			
3	वास्तविक/प्रत्याशित अनुसूचित उत्पादन	एमयू			t de Marie de la selección de l	
4	यथा लागू कोयला/ लिग्नाइट/एपीएम गैस/ आरएलएनजी/द्रव ईंधन से वास्तविक/प्रत्याशित ऊर्जा दर	पैसा/ केडब्ल्यूएच				
5 Φ	ऊर्जा प्रभारों की वास्तविक/प्रत्याशित वसूली	रुपए करोड़	P - General Constitution (Constitution of Constitution of Constitution of Constitution of Constitution of Cons	and the second s		
5ख	तय की गई वास्तविक/ प्रत्याशित ईंंधन कीमत	रुपए/	Philipping and a service of the service and a service and			
6क	वास्तविक यूआई उत्पादन	एमयू	P (1999) (1999) (1999) (1994) (1994) (1994) (1994) (1994) (1994) (1994) (1994) (1994) (1994) (1994) (1994) (1994)		ESPECIAL PORT CO. A CO. Secretar and the second confidence of the secon	er fri der i digi dese yaktang dikang dikang yan digi denga di kang dikang dipi denga dikang dikang dikang dikang
6ख	वास्तविक यूआई दर	पैसा/ केडब्ल्यूएच				
6ग	यूआई से वास्तविक राजस्व	रुपए करोड़				

(ख) संयंत्र का नाम :

प्रक्रम :

	अक्रम :					
क्रम सं.	विशिष्टियां	यूनिट	पूर्व वर्ष	चालू वर्ष (अप्रैल- सितम्बर)	चालू वर्ष (अक्तूबर- मार्च)	आगामी वर्ष
1ক	वास्तविक/प्रत्याशित उपलब्धता	Te.				
1ख	वास्तविक/प्रत्याशित सहायक ऊर्जा खपत	Te.			от от те те теритери до доборова на сегото на торо от простояний до доборова на теритери до сегото на теритери	
2क	क्षमता प्रभारों की वास्तविक/प्रत्याशित वसूली जिसमें प्रोत्साहन भी है	रुपए करोड़				
2ख	रिटर्न ऑन इक्विटी की वास्तविक/प्रत्याशित वसूली		Aller from the State of the Sta	gar an might i stamp gall gar communication and the school of the filter of an entirely		
2ग	प्रोत्साहन की वास्तविक/ प्रत्याशित वसूली	रुपए करोड़				
3	वास्तविक/प्रत्याशित अनुसूचित उत्पादन	एमयू		game in announce; and game in an inventional companies are an an announce single endown in		
4	यथा लागू कोयला/ लिग्नाइट/एपीएम गैस/ आरएलएनजी/द्रव ईंधन से वास्तविक/प्रत्याशित ऊर्जा दर	पैसा/ केडब्ल्यूएच				
5क	ऊर्जा प्रभारों की वास्तविक/प्रत्याशित वसूली	रुपए करोड़			The second of	
5ख	तय की गई वास्तविक/ प्रत्याशित ईंधन कीमत	रुपए/				
6ক	वास्तविक यूआई उत्पादन	एमयू		Begranning a later from remaining the later and an analysis and the later and the late		
6ख	वास्तविक यूआई दर	पैसा/ केडब्ल्यूएच	See Williams to the second see that the second seco	Personal and the share action and angular testine to the storage or a region of standard ground groups and the :		
6ग	यूआई से वास्तविक राजस्व	रुपए करोड़				

(....) (....) जोड़

1404 GI/10-2

			2009-10	2010-11	2011-12	2012-13	2013-14
1ক	वास्तविक/प्रत्याशित उपलब्धता	7/6	ment meditineskin at de septimagingild i 110 hill dir. 1988 til dir. 1988 til dir. 1988 til dir. 1988 til dir.			9	
1ख	वास्तविक/प्रत्याशित सहायक ऊर्जा खपत	⁶ / ₆	primer and method in section and an experience developed a	March Control of the March State of the Stat			
2ক	क्षमता प्रभारों की वास्तविक/प्रत्याशित वसूली जिसमें प्रोत्साहन भी है	रुपए करोड़					
2ख	रिटर्न ऑन इक्विटी की वास्तविक/प्रत्याशित वसूली					and the filteriorist design date descent and serve special special production of the server special sp	
2ग	प्रोत्साहन की वास्तविक/ प्रत्याशित वसूली	रुपए करोड़		-			
3	वास्तविक/प्रत्याशित अनुसूचित उत्पादन	एमयू					
4	यथा लागू कोयला/ लिग्नाइट/एपीएम गैस/ आरएलएनजी/द्रव ईंधन से वास्तविक/प्रत्याशित ऊर्जा दर	पैसा/ केडब्ल्यूएच					
5क	ऊर्जा प्रभारों की वास्तविक/प्रत्याशित वसूली	रुपए करोड़					arten (m. 1874 - 1874) de de transferio del de transferio del mediante dans en accessione el presenta del medi
5ख	तय की गई वास्तविक/ प्रत्याशित ईंधन कीमत	₹पए/			**		
6क	वास्तविक यूआई उत्पादन	एमयू		andrianistic comit. The property of the Mille Andrian Indian Afficiacy for agency agreement and an analysis of	THE WINDOWS PROPERTY OF THE PARTY OF THE PAR	чения выправодить по стором по постоя подавления	
6ख	वास्तविक यूआई दर	पेसा/ केंडब्ल्यूएच			(BOOM Price Born -) - Introduce regiones course () complicitud (Book Book Book Book Book Book Book Boo	Primition (A) - (A) - caretic representation conditions assumed (A) - (A)	
6ग	यूआई से वास्तविक राजस्व	रुपए करोड़					

उपयोगिता के लिए अनुदेश

- (1) सीडी/फ्लापी डिस्ट के रूप में इलैक्ट्रिक प्रति भी दी जाएगी।
- (2) ये प्ररूप निर्देशात्मक हैं तथा उपयोगिता अपने लेखाओं के चार्ट की लाइन मदों का संरेखण कर सकेगा।
- (3) उत्पादन कंपनी प्रत्याशित उपलब्धता, अनुसूचित उत्पादन, औसत ऊर्जा प्रभार दर, प्रत्याशित यूआई मात्रा तथा यूआई दर के प्राक्कलन के लिए विस्तृत न्यायोचित्य प्रस्तुत करेगा।

- (4) आवेदक पूर्वानुमान के समर्थन में पूर्ण ब्यौरे प्रदान करेगा जिसमें पिछले कार्य-निष्पादन के ब्यौरे सिम्मिलित हैं किन्तु वे इस तक ही सीमित नहीं होंगे, दक्षता या उत्पादकता लाभों को प्राप्त करने के लिए प्रस्तावित पहल, तकनीकी अध्ययन, संविदागत ठहराव और/या गौण अनुसंधान, पूर्वानुमान की युक्तियुक्तता का निर्धारण करने के लिए आयोग को समर्थ बनाने के लिए पूर्व ब्यौरे प्रस्तुत करेगा।
- (5) पूर्व वर्ष तथा चालू वर्ष के अप्रैल से सितम्बर तक के लिए प्रस्तुत जानकारी वास्तविक आधार पर होगी तथा आगामी वर्ष तथा चालू वर्ष के अक्तूबर से मार्च के लिए प्राक्कलित आधार पर दी जाएगी।
- (6) अनंतिम/प्राक्कलित जानकारी को प्रमाणित करने वाले संपरीक्षक की जिम्मेदारी गणितीय शुद्धता की विधिमान्यता तथा प्राक्कलन के लिए तय पूर्वानुमानों तक ही होगी।

प्ररूप संख्या 2 : हाइड्रो

उपयोगिता का नाम :

(क) संयंत्र का नाम:

प्रक्रम :

क्रम सं.	विशिष्टियां	यूनिट	पूर्व वर्ष	चालू वर्ष (अप्रैल-	चालू वर्ष (अक्तूबर-	आगामी वर
1क	वास्तविक/प्रत्याशित	7/6		सितम्बर)	मार्च)	
	उपलब्धता	rani jenui ingalijan	desir en antique en order	· report (County Proping ed.)	·	
1ख	वास्तविक/प्रत्याशित सहायक ऊर्जा खपत	9e			- Colon de Mariagnes - Colonia de	
2क	क्षमता प्रभारों की वास्तविक/प्रत्याशित वसूली जिसमें प्रोत्साहन भी है	रुपए करोड़				
2ख	रिटर्न ऑन इक्विटी की वास्तविक/प्रत्याशित वसूली	रुपए करोड़	and and the state of the state			and the common value of the control
2ग	प्रोत्साहन की वास्तविक/ प्रत्याशित वसूली	रुपए करोड़		·	en erin ein erin ein erin ein ein ein ein ein ein ein ein ein e	
3	वास्तविक/प्रत्याशित अनुसूचित उत्पादन	एमयू	gent fram til men kriste skip fra stil state skip skip skip skip skip skip skip skip	And the first of the control of the	то с на том том том том том том том дого у получија, воја дого дого дого дого дого дого дого дог	
4	वास्तविक/प्रत्याशित ऊर्जा दर	पैसा/ केंडब्ल्यूएच	от вой			
5	ऊर्जा प्रमारों की वास्तविक/प्रत्याशित वसूली	रुपए करोड़	and and the second			
6क	वास्तविक यूआई उत्पादन	एमयू	and and a place of the state of		ana tara di silan si silan salah salah silan silan silan salah salah salah salah salah salah salah salah salah	
6ख	वास्तविक यूआई दर	पैसा/ केडब्ल्यूएच			h Marak Marak Andrew Kanada and Anada and Andrew An	
6ग	यूआई से वास्तविक राजस्व	रुपए करोड़	Mental Maria de la compania de la c			

(ख) संयंत्र का नाम :

प्रक्रम :

	प्रक्रम :					
क्रम सं.	विशिष्टियां	यूनिट	पूर्व वर्ष	चालू वर्ष (अप्रैल- सितम्बर)	चालू वर्ष (अक्तूबर- मार्च)	आगामी वर्ष
1ক	वास्तविक/प्रत्याशित उपलब्धता	Te.				
1ख	वास्तविक/प्रत्याशित सहायक ऊर्जा खपत	%				
2क	क्षमता प्रभारों की वास्तविक/प्रत्याशित वसूली जिसमें प्रोत्साहन भी है					
2ख	रिटर्न ऑन इक्विटी की वास्तविक/प्रत्याशित वसूली					
2ग	प्रोत्साहन की वास्तविक/ प्रत्याशित वसूली	रुपए करोड़				
3	वास्तविक/प्रत्याशित अनुसूचित उत्पादन	एमयू				
4	वास्तविक/प्रत्याशित ऊर्जा दर	पेसा/ केडब्ल्यूएच				
5	ऊर्जा प्रभारों की वास्तविक/प्रत्याशित वसूली	रुपए करोड़				
6क	वास्तविक यूआई उत्पादन	एमयू				W Colored
6ख	वास्तविक यूआई दर	पैसा/ केडब्ल्यूएच				
6ग	यूआई से वास्तविक राजस्व	रुपए करोड़				

(....) जोड़

क्रम	विशिष्टियां	युनिट	पूर्व वर्ष	चालू वर्ष	चाल् वर्ष	आगामी व	वर्ष
₹і.				(अप्रैल- सितम्बर)	(अक्तूबर- मार्च)		
1क	वास्तविक/प्रत्याशित उपलब्धता	94					
1ख	वास्तविक/प्रत्याशित सहायक ऊर्जा खपत	%	egic man distinguishment in the site of th				
2ক	क्षमता प्रभारों की वास्तविक/प्रत्याशित वसूली जिसमें प्रोत्साहन भी है	रुपए करोड़					and the second and the second
2ख	रिटर्न ऑन इक्विटी की वास्तविक/प्रत्याशित वसूली	रुपए करोड़					Processor
2ग	प्रोत्साहन की वास्तविक/ प्रत्याशित वसूली	रुपए करोड़					
3	वास्तविक/प्रत्याशित अनुसूचित उत्पादन	एमयू	melle ministratura i melle sisse di estato e dell'anni una della e come come con con con que que proprio cal	and make the state of the state			
4	वास्तविक/प्रत्याशित ऊर्जा दर	पैसा/ केडब्ल्यूएच	methodologica (methodologica) vezdologica (methodologica)				
5	ऊर्जा प्रभारों की वास्तविक/प्रत्याशित वसूली	रुपए करोड़		ikilahat da di terminan di Barangan kan da	ann ann agus ann ann an Aide ann agus ann agus agus agus agus agus agus agus agus		
6क	वास्तविक यूआई उत्पादन	एमयू		anaga angka and mind damantaj ra si ma kipanaj kangkanaj kangkanaj kangga kingga daga kangga daga kangga daga	annalista kantanan kantan k		
6ख	वास्तविक यूआई दर	पैसा/ केडब्ल्यूएच			aka Minaka indiga maran maran dalapa dapa dapa dapa dapa dapa dapa da		
6ग	यूआई से वास्तविक राजस्व	रुपए करोड़		en version in the second s			

उपयोगिता के लिए अनुदेश

- (1) सीडी/फ्लापी डिस्ट के रूप में इलैक्ट्रिक प्रति भी दी जाएगी।
- (2) ये प्ररूप निर्देशात्मक हैं तथा उपयोगिता अपने लेखाओं के चार्ट की लाइन मदों का संरेखण कर सकेगा।
- (3) उत्पादन कंपनी प्रत्याशित उपलब्धता, अनुसूचित उत्पादन, औसत ऊर्जा प्रभार दर, प्रत्याशित यूआई मात्रा तथा यूआई दर के प्राक्कलन के लिए विस्तृत न्यायोचित्य प्रस्तुत करेगा।
- (4) आवेदक पूर्वानुमान के समर्थन में पूर्ण ब्यौरे प्रदान करेगा जिसमें पिछले कार्य-निष्पादन के ब्यौरे सम्मिलित हैं किन्तु वे इस तक ही सीमित नहीं होंगे, दक्षता या उत्पादकता 1404 GI/10-3

लाभों को प्राप्त करने के लिए प्रस्तावित पहल, तकनीकी अध्ययन, संविदागत ठहराव और/या गौण अनुसंधान, पूर्वानुमान की युक्तियुक्तता का निर्धारण करने के लिए आयोग को समर्थ बनाने के लिए पूर्व ब्यौरे प्रस्तुत करेगा।

- (5) पूर्व वर्ष तथा चालू वर्ष के अप्रैल से सितम्बर तक के लिए प्रस्तुत जानकारी वास्तविक आधार पर होगी तथा आगामी वर्ष तथा चालू वर्ष के अक्तूबर से मार्च के लिए प्राक्कलित आधार पर दी जाएगी।
- (6) अनंतिम/प्राक्कलित जानकारी को प्रमाणित करने वाले संपरीक्षक की जिम्मेदारी गणितीय शुद्धता की विधिमान्यता तथा प्राक्कलन के लिए तय पूर्वानुमानों तक ही होगी।

प्ररूप संख्या 3 : पारेषण

पारेषण उपयोगिता का नाम :

पिछले वर्ष में वास्तविक टैरिफों तथा अन्य प्रभारों से राजस्व

क्रम	विशिष्टियां	वाणिज्यिक	वास्तविक	सहायक	क्षमता	रिटर्न	प्रोत्साहन	निर्वाध	अन्य
सं.	de estado de est	प्रचालन	उपलब्धता	ऊर्जा	प्रमारों	ऑन	की	पहुंच	स्रोतों
	***	की तारीख		खपत	जिसमें	इक्विटी	वास्तविक	प्रभारों	अर्थात्
	*	and the state of t			प्रोत्साहन	की	वसूली	का	संचार से
	in the state of th	on opposite the control of the contr			भी है,	वास्तविक		वास्तविक	वास्तविक
	h/considerate				की	वसूली		राजस्व	राजस्व
	on one property and the state of the state o				वास्तविक				
					वसूली				
क	युनिट		%	The .	रुपए	रुपए	रुपए	रुपए	रुपए
r. et en					करोड़	करोड़	करोड़	करोड़	करोड़
1	क्षेत्र					**************************************			
2	आस्ति 1			^					
3	आस्ति 2			raghet or didentalists subther all never face or then an law subhiscadist or		Maradalla and Amadala again aghin agus da an dha an dha an a ga			
4	आस्ति 3			ar ylannightar i film o'y han ifilman filmanfilmanin, annightar i filman		and the section of th			
5	आस्ति 4		and the state of t		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	Annald reference from the residence from the residence			
-	उप-योग(क)						y digiro makan mananan bigiro kakan mendahkan yang mendang	di mangan kepun melan melangkan kembangan kepunya	
ख	क्षेत्र								
			Andrew Andrew State Control of the C	The second secon	and the second s				
Pringitivisa ir virus ar bisadomisasi pilag				agina ang mang mang mang mang mang mang man				emperiores, circus, circus di como in mono cienta circus acomo como quiligia.	
					# * * * * * * * * * * * * * * * * * * *	######################################	90-40-00-00-40-40-00-00-40-40 -	······································	.,
	কুল			inen reribit data iner ihan ban ban indenbaka b			t regles i melles for the assembles, regles i melles i melles for the distribution to i melles for the		
	(क+ख+ग+)	and the same	la_decidente						V- ndy-anne anne

चालू वर्ष (अप्रैल-सितम्बर) में वास्तविक टैरिफों तथा अन्य प्रभारों से राजस्व

क्रम सं.	विशिष्टियां	वाणिज्यिक प्रचालन की तारीख	वास्तविक उपलब्धता	सहायक ऊर्जा खपत	क्षमता प्रभारों जिसमें प्रोत्साहन भी है, की वास्तविक वसूती	रिटर्न ऑन इक्विटी की वास्तविक वसूली	प्रोत्साहन की वास्तविक वसूली	निर्वाध पहुंच प्रभारों का वास्तविक राजस्व	अन्य स्रोतों से वास्तविक राजस्व
क	यूनिट	2	7 ₈ c	7/2	रुपए	रुषए	रुपए	रूपए	रुपए
					करोड़	करोड़	करोड़	करोड़	कसंड
1	क्षेत्र						*		
2	आस्ति 1						**************************************		
3	आस्ति 2								
4	आस्ति 3						ili Armadini militi militigardi kapmanini a makinadi kapadi dalam. Aga amala ga	german meta aptamitim plantic menanci menancia	
5	आस्ति 4	erita onda visio, de la cisso quandan a consumbana a consumbana de la cisso de		ayeth a ghi a dhin in admice n lee in an in aminus nea					
	उप-योग(क)							***************************************	
ख	Stad		***************************************	ela feia lesa (esa gea lesa essa essa essa esta esta es			# ************************************		
		**************************************				or this comindens, coloring in a circle (quadriden)	ika kalendari kalendari karalyar dipurdipundipundipundipundipundipundipundipun	graphism between the control of the state of the control of the co	
					Makarikkan Africa Akirika e iku untuk mesir engan masa uma				
	कुल (क+ख+ग+)	pana historia hava di materia di pana d		geldendere der der der der verschen der					

चालू वर्ष (अक्तूबर-मार्च) में प्रत्याशित टैरिफों तथा अन्य प्रभारों से राजस्व

क्रम सं.	विशिष्टियां	वाणिज्यिक प्रचालन की तारीख	वास्तविक उपलब्धता	सहायक ऊर्जा खपत	क्षमता प्रभारों जिसमें प्रोत्साहन भी है, की वास्तविक वसूती	रिटर्न ऑन इक्विटी की वास्तविक वसूली	प्रोत्साहन की वास्तविक वसूली	निर्माध पहुँच प्रभारों का वास्तविक राजस्व	अन्य स्रोतों से वास्तविक राजस्व
ক	यूनिट		%	%	रुपए करोड़	रुपए करोड	रुपए करोड़	रुपए करोड़	रुपए करोड
1	क्षेत्र		ang ing king king king king kina na mana mana pana pada da	Angel					
2	आस्ति 1								
3	आस्ति 2					A STATE OF THE STA			
4	आस्ति ३		***************************************	1.					
5	आस्ति 4 उप-योग(क)					erredaming in regard day redge real good good day of all good from the			
ख									
	कुल (क+ख+ग+)								

आगामी वर्ष में प्रस्तावित टैरिफों तथा अन्य प्रमारों से राजस्व

क्रम सं.	विशिष्टियां	वाणिज्यिक प्रचालन की तारीख	वास्तविक उपलब्धता	सहायक ऊर्जा खपत	क्षमता प्रभारों जिसमें प्रोत्साहन भी है, की वास्तविक वसूली	रिटर्न ऑन इक्विटी की वास्तविक वसूली	प्रोत्साहन की वास्तविक वसूली	निर्बाध पहुंच प्रभारों का वास्तविक राजस्व	अन्य स्रोतों से वास्तविक राजस्व
ক	यूनिट		%	17/4	रुपए	रुपए	रुपए	रुपए	रुपए
	Action to the second	Torri (refugience			करोड़	करोड़	करोड़	करोड़	करोड़
1	क्षेत्र			Marin Province Control of the Contro	den delen delen de em se esperajoro por esperajoro () esperajoro	galanismi televisi alagi mbari maki duninggan ngapa njaran ya nj	8-43-465-6-466-6-6-6-6-6-6-6-6-6-6-6-6-6-6-6	Committed States - and or color color of the	
2	आस्ति 1			ne in meiner din men aus en namme danggester filter en men	indrame his former proved code in accept magnetic and provide a magnetic magnetic and a consideration of the consi		And the transfer of the transf		
3	आस्ति 2			e filosofi franchista (m. 1900). Program y many significación en gla en el	teri din simbo mikamin a dipandan perunangan pada pada pada dipandipad	***************************************			
4	आस्ति 3			and the second s	***************************************	THE THE WAS DESCRIBED AND AND SHAPE STATE OF THE STATE OF		MANAGEMENT AND	
5	आस्ति 4	***************************************		er ferminden er provinsjonalen konsten und i sensky unsganne				geografia (1900–1900) terretakan menjelaman dan menjelangan sambangan s	Condition that a standard are sure and a sure as a suspension
	उप-योग(क)			tin til		**************************************	······································	ngir tilligen om til en der stende på processe (sega strongen frense september på greg på	in er mer men ventre i van
ख	क्षेत्र				erromation and an experience of the contract o	ti tra	***************************************		
					***************************************		erithine i i iniminine e e e e e e e e e e e e e e e e e	- Carlotte Carlotte Constitution of the Consti	
					***************************************				The beautiful and the second of the second o
							THE PROPERTY OF THE PROPERTY O	* Over books wines - and wide even programme	
	कुल (क+ख+ग+)								rion (a tron (a tradition (a) tron (a) debt (a)

उपयोगिता के लिए अनुदेश

- (1) सीडी/फ्लापी डिस्ट के रूप में इलैक्ट्रिक प्रति भी दी जाएगी।
- (2) 'ये प्ररूप निर्देशात्मक हैं तथा उपयोगिता अपने लेखाओं के चार्ट की लाइन मदों का संरेखण कर सकेगा।
- (3) उत्पादन कंपनी प्रत्याशित उपलब्धता, अनुसूचित उत्पादन, औसत ऊर्जा प्रभार दर, प्रत्याशित यूआई मात्रा तथा यूआई दर के प्राक्कलन के लिए विस्तृत न्यायोचित्य प्रस्तुत करेगा।
- (4) आवेदक पूर्वानुमान के समर्थन में पूर्ण ब्यौरे प्रदान करेगा जिसमें पिछले कार्य-निष्पादन के ब्यौरे सिम्मिलित हैं किन्तु वे इस तक ही सीमित नहीं होंगे, दक्षता या उत्पादकता लाभों को प्राप्त करने के लिए प्रस्तावित पहल, तकनीकी अध्ययन, संविदागत ठहराव और/या गौण अनुसंधान, पूर्वानुमान की युक्तियुक्तता का निर्धारण करने के लिए आयोग को समर्थ बनाने के लिए पूर्व ब्यौरे प्रस्तुत करेगा।
- (5) पूर्व वर्ष तथा चालू वर्ष के अप्रैल से सितम्बर तक के लिए प्रस्तुत जानकारी वास्तविक आधार पर होगी तथा आगामी वर्ष तथा चालू वर्ष के अक्तूबर से मार्च के लिए प्राक्कित आधार पर दी जाएगी।
- (6) अनंतिम/प्राक्कलित जानकारी को प्रमाणित करने वाले संपरीक्षक की जिम्मेदारी गणितीय शुद्धता की विधिमान्यता तथा प्राक्कलन के लिए तय पूर्वानुमानों तक ही होगी।

CENTRAL ELECTRICITY REGULATORY COMMISSION NOTIFICATION

New Delhi, the 12th April, 2010

No. L-1/9/2009-CERC.—In exercise of powers conferred under Section 62(5) read with Section 178(2)(U) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:—

CHAPTER 1

PRELIMINARY

- 1. Short title, commencement and applicability. (1) These regulations may be called the Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.
- (3) These regulations shall apply in all cases where tariff other than those based on non-conventional energy sources is determined by the Commission.

2. Definitions

- (1) In these regulations, unless the context otherwise requires-
- (a) 'Act' means the Electricity Act, 2003 (36 of 2003), including the amendments thereto:

1404 92/10-4

- (b) 'Applicant' means a generating company or transmission licensee who has made an application for determination of tariff in accordance with the Act and Regulations made thereunder;
- (c) 'assets' for the purpose of these regulations include (i) in respect of the generating company, the whole or part of the generating station; and (ii) in case of transmission licensee, the whole or part of the transmission system or the transmission line or the sub-station for which tariff is determined by the Commission in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and as amended from time to time including any subsequent regulations as may be specified by the Commission under Section 61 of the Act.
- (d) 'auditor' means a practicing chartered accountant or cost accountant or a firm of chartered accountants or cost accountants, qualified to carry out audit in accordance with the provisions of sections 224, 233B and 619 of the Companies Act, 1956 (1 of 1956), or any other law for the time being in force, as the case may be;
- (e) 'Commission' means the Central Electricity Regulatory Commission referred to in sub-section (1) of section 76 of the Act;
- estimated to accrue to the applicant, assessed on technical and commercial reasonableness and based on past performances, from the business of generation or transmission, as the case may be, in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 as amended from time to time including any subsequent regulation as may be specified by the Commission under Section 61 of the Act.
- (g) "Formats" mean the formats specified in Appendix-I to these regulations for the purpose of submission of information by the generating

company or transmission licensee in respect of expected revenues and charges determined by the Commission.

- (h) 'Other Business' means any business engaged in by a transmission licensee under Section 41 of the Act for optimum utilization of its assets;
- (2) These regulations shall be in addition to the requirements to comply with such procedures for calculating the expected revenues from tariffs and charges by the generating company or transmission licensee in accordance with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time including any regulations as may be specified by the Commission under Section 61 of the Act in future.
- (3) Words and expressions used in these regulations and not defined shall have the meaning assigned to them in the Act, rules or regulations made thereunder.

CHAPTER 2

SUBMISSION OF INFORMATION AND CALCULATION OF EXPECTED REVENUE FROM TARIFF AND CHARGES

- 3. Submission of information. (1) Every applicant shall submit information in the formats in respect of expected revenue from tariffs and charges determined by the Commission from time to time.
- (2) The formats shall be submitted annually under affidavit on or before 30th November of each year containing the financial position for the previous financial year, current financial year and the ensuing financial year:

Provided that the formats for the previous financial year shall be based on the audited financial statements of that year; for the first half of the current financial year shall be based on finalised statements of accounts up to 30th September and for the second half of the current financial year and the ensuing year shall be based on provisional/estimated figures duly certified through an affidavit.

Provided further that the information in respect of the assets commissioned after 30th September of the current financial year shall be submitted within 90 days of their commercial operation.

- (3) While submitting the information in the formats, the following shall be complied with as a minimum requirement:
 - (i) The generating company shall forecast its availability based on the fuel availability, scheduled maintenance and operating norms as specified by the Commission.
 - (ii) The transmission licensee shall estimate the transmission charges, open access charges, and other charges as specified by the Commission.
- (4) The Commission may adopt such procedures and issue such directions as may be considered necessary for the purpose of validation of data and analysis of the underlying assumptions of the data submitted by the generating company and transmission licensee under these regulations.

CHAPTER 3

MISCELLANEOUS

4. Application fees. Notwithstanding anything contained in the Central Electricity Regulatory Commission (Payment of Fee) Regulations, 2008, the applicant, while submitting the information under these regulations, shall not be required to pay application fees to the Commission.

- **5. Display of information.** The information received in the formats from the generating companies and transmission licensees shall be posted on the website of the Commission.
- 6. Power to relax. The Commission may, for reasons to be recorded in writing, relax any of the provisions of these regulations on its own motion or on an application made before it by any interested person.

ALOK KUMAR, Secy.

[ADVT III/4/Exty/150/10]

APPENDIX-I (from page 6 to 16)

Form No. 1: Thermal

Name of Utility:

(A) Name of Plant:

Stage:	Particulars	Unit	Previous Year	Current Year (Apr- Sep)	Current Year (Oct- Mar)	Ensuin g Year
etantinia ja						
1a	Actual/Expected Availability	%		and decomposition and the second seco		
16	Actual/Expected Auxilary Energy Consumption	%		-		
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr	and the second s			
26	Actual/Expected recovery of Return on Equity	Rs Cr	ter cikernikaring den verkeren ver here twee verschen die bestelle deltake gewond.	aka tha dan dan dan dan dan dan dan dan dan da	· · · · · · · · · · · · · · · · · · ·	
2c	Actual/Expected recovery of Incentive	Rs Cr	inteller State State (State State St			
3	Actual/Expected Scheduled generation	NU .	et tall fra tha tha chan chan th de seit de seitheach franc in reach an an de seitheach an de seitheach an de s			
4	Actual/Expected energy rate from Coal/Lignite/APM gas/R-LNG/Liquid fuel as applicable	Paise/kWh				
5a	Actual/Expected recovery of Energy Charges	Rs Cr	удогология на от на о			
5b	Actual/Expected Fuel Price considered	Rs/				
6a	Actual UI generation	MU				
6b	Actual UI rate	Paise/kWh				And the control of th
6c	Actual revenue from UI	Rs Cr	vision black that the commission and which a black that the commission of commission of the commission			

(B) Name of Plant:

Stage:

S. No	Particulars	Unit	Previous Year	Current Year (Apr-Sep)	Current Year (Oct-Mar)	Ensuing Year
1a	Actual/Expected Availability	%				
1b	Actual/Expected Auxilary Energy Consumption	%				
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr	and a minimum and an analysis of the second and an analysis of the second and an analysis of the second and an			e en
2b	Actual/Expected recovery of Return on Equity	Rs Cr	Andrewski film for the state of			HE HIR BOTH TO THE WAY TO A CONTROL OF THE STATE OF THE S
2c	Actual/Expected recovery of Incentive	Rs Cr		The second secon		in the second section of the second second section of the section o
3	Actual/Expected Scheduled generation	MU	addirekterikasiyan olgan olgan olan olan olan olan olan olan olan ol		Orași, antici e na a cicle și dinini dinini din ini din e con con ce a a anga anga anga anga anga anga anga	THE COLUMN TWO COLUMNS AND
4	Actual/Expected energy rate from Coal/Lignite/APM gas/R-LNG/Liquid fuel as aplicable	Paise/kWh	unting principal page appelled by the track and secure and appelled by the track and the track and the track and the track and			
5a	Actual/Expected recovery of Energy Charges	Rs Cr	f för kydningsvingsvingsving difficiel för för förfölla opfölla kvinning för kvinning den kvinning för kvinning			
5b	Actual/Expected Fuel Price considered	Rs/				and a middle gifter gifter gifter gifter given and a part of the second and a second given given given given gi
6a	Actual UI generation	MU				
6b	Actual UI rate	Paise/kWh				化分离 化二甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基
6c	Actual revenue from UI	Rs Cr			The control of the co	

(....) (....) Total

***************************************			2009-10	2010-11	2011-12	2012-13	2013-14
1a	Actual/Expected Availability	%					mang dipangkan minan minan minan minan pancipian pendagkan dipangkan dipangkan dipangkan dipangkan dipangkan d
1b	Actual/Expected Auxilary Energy Consumption	%					printegra de printegra de esta esta esta esta esta esta esta est
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr		the street cours and the publishment and construction in a course and a course of the			
2b	Actual/Expected recovery of Return on Equity	Rs Cr					t timet when weight delth in sich die dem de delthe delth de delthe delth delthe delth delth delthe delth delth
2c	Actual/Expected recovery of Incentive	Rs Cr		en er er de die Spiele filigiese Styrke frei de Spiele frei de Spiele frei de Spiele frei de Spiele filigiese			the the first of the control of the
3	Actual/Expected Scheduled generation	MU		philippe de l'artification princippe de l'artification de l'artification de l'artification de l'artification d			genilagen a Charle frankfrage en de en
4	Actual/Expected energy rate from Coal/Lignite/APM gas/R-LNG/Liquid fuel as aplicable	Paise/kWh		egentaria en			
5a	Actual/Expected recovery of Energy Charges	Rs Cr	The second secon	iter i se til en			in the state of th
5b	Actual/Expected Fuel Price considered	Rs/		ti til Patal störssälvers även äver äventjärdigtellengderna äversjärde			ett vita talantalainin viista siisen alkan talkan talkan talkan talan talan talan talan talan talan talan tala
6a	Actual UI generation	MU		dd Cordinae i'n en i '			ini pemipembanan mila maka persekan pengan penjada pendangan pengan sejakan pendangan pendangan pendangan pend
6b	Actual UI rate	Paise/kWh	for a filter of the state of th	erande fortion y aller teatiers of the red construction and requirement in the state design and construction as			terminenske mennennske miljeren grædere der syr engerer om er
6c	Actual revenue from UI	Rs Cr		ini dia mandri mangan mandri na mandri di digiti di digiti di digiti di mandri na menumet na migan ngi			Miller (Mary (Mary (Mary Miller (Mary Art Community)) and Art Community (Mary Mary Mary Mary Mary Mary Mary Ma

Instructions for the Utility:

- 1) Electronic copy in the form of CD/ Floppy Disc shall also be furnished.
- 2) These formats are indicative in nature and the utility may align the line items to its chart of accounts
- 3) Generating Company shall furnish the detailed justification for the estimation of expected availability, scheduled generation, average energy charge rate, expected UI volume and UI rate.
- 4) The applicant shall provide full details supporting the forecast, including but not limited to details of past performance, proposed initiatives for achieving efficiency or productivity gains, technical studies, contractual arrangements and / or secondary research, to enable the Commission to assess the reasonableness of the forecast.

- 5) Information furnished for the previous year and April to September of the current year shall be on actual basis and for ensuing year and October to March of the current year shall be on estimated basis.
- 6) The responsibility of the auditor certifying the provisional/estimated information shall be to the extent of validation of arithmetical accuracy and the assumptions considered for estimation.

Form No. 2: Hydro

Name of Utility:

(A) Name of Plant:

Stage:

S. No	Particulars	Unit	Previous Year	Current Year (Apr-Sep)	Current Year (Oct-Mar)	Ensuing Year
1a	Actual/Expected Availability	%			en Peter de de la Cerc - de la latera en cua en una cuan cuan cuan cuan cuan cuan cuan	
15	Actual/Expected Auxilary Energy Consumption	%	**************************************			
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr				
2b	Actual/Expected recovery of Return on Equity	Rs Cr				vil 1 at 8 min vin die German von de German
2c	Actual/Expected recovery of Incentive	Rs Cr				er e
3	Actual/Expected Scheduled generation	MU				
4	Actual/Expected energy rate	Paise/kWh			7	
5	Actual/Expected recovery of Energy Charges	Rs Cr				
6a	Actual UI generation	MU	от на применения в на применен			en Paris de Prins de Paris de Prins de
6b	Actual UI rate	Paise/kWh	доможно и од настоя на постоя	- Anthonormal and a specific and a s		
6c	Actual revenue from UI	Rs Cr				

B. Name of Plant: Stage:

S. No	Particulars	Unit	Previous Year	Current Year (Apr-Sep)	Current Year (Oct-Mar)	Ensuing Year
1a	Actual/Expected Availability	%				
1b	Actual/Expected Auxilary Energy Consumption	%				
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr		v		
2b	Actual/Expected recovery of Return on Equity	Rs Cr				
2c	Actual/Expected recovery of Incentive	Rs Cr	он до			gan dalah di jaran kalan 1960 ke berangan pengangan pengangan pengangan pengangan pengangan pengangan penganga
3	Actual/Expected . Scheduled generation	MU	and the artifacts and another construent services and and another and another another and another anot			
4	Actual/Expected energy rate	Paise/kWh				
5	Actual/Expected recovery of Energy Charges	Rs Cr				
6a	Actual UI generation	MU				
6b	Actual UI rate	Paise/kWh	ekigigaten bekan nepara yang yang telah di selektiran pengang pengang berandah selektiran para aya barapa ang T	indigenta que interes de regiones (com specimente de regiones de regiones que interes de regiones de r		
6c	Actual revenue from UI	Rs Cr	er verderende en der eine der eine verderende der eine der eine der verderende der eine der eine der der der eine der ei			

(....) Total

(....)

S. No	Particulars	Unit	Previous Year	Current Year (Apr-Sep)	Current Year (Oct-Mar)	Ensuing Year
1a	Actual/Expected Availability	%				
1b	Actual/Expected Auxiliary Energy Consumption	%				at maken kemendiga n maken kemendigan kemendi penggan kemendian maken kemendian men
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr				
25	Actual/Expected recovery of Return on Equity	Rs Cr				ann de state general de la comunicación de la comun
2c	Actual/Expected recovery of Incentive	Rs Cr	PROTECTION OF THE CONTRACT OF			nte 4° et l'actività di antino qu'en come o de me de mes consecutive à contrate dissemble
3	Actual/Expected Scheduled generation	MU				an inkregen kressen i men dig spisjestepleste konstande side side side kressen av sessen som e
4	Actual/Expected energy rate	Paise/kWh		***************************************		
5	Actual/Expected recovery of Energy Charges	Rs Cr				annealle ann an t-aireann
6a	Actual UI generation	MU				т «Анденда на применения на применения на применения по применения по применения по применения по применения п
6b	Actual UI rate	Paise/kWh				
- 6c	Actual revenue from UI	Rs Cr	1		The state of the s	

Instructions for the Utility:

- 1) Electronic copy in the form of CD/ Floppy Disc shall also be furnished.
- 2) These formats are indicative in nature and the utility may align the line items to its chart of accounts.
- Generating Company shall furnish the detailed justification for the estimation of expected availability, scheduled generation, average energy charge rate, expected UI volume and UI rate.
- 4) The applicant shall provide full details supporting the forecast, including but not limited to details of past performance, proposed initiatives for achieving efficiency or productivity gains, technical studies, contractual arrangements and / or secondary research, to enable the Commission to assess the reasonableness of the forecast.

- 5) Information furnished for the previous year and April to September of the current year shall be on actual basis and for ensuing year and October to March of the current year shall be on estimated basis.
- 6) The responsibility of the auditor certifying the provisional/estimated information shall be to the extent of validation of arithmetical accuracy and the assumptions considered for estimation.

Form No. 3: Transmission

Name of Utility: (A) Name of Plant:

Stage:

Revenue from Actual Tariffs & Other Charges in Previous Year SI Particulars DOCO Actual Auxili Actual Actual Actual Actual Actual No. Availability ary recovery revenue of revenue recovery recovery Energ of Open from other of Return of Capacity Access sources e.g. Consu on Equity Incentiv Charge charges Telecommu mptio including nication incentive n Rs Cr Rs Cr Unit % Rs Cr Rs Cr Rs Cr REGION 1 Asset1 2 Asset2 3 Asset3 4 Asset4 5 SUB TOTAL(A) REGION TOTAL (A+B+C+...)

	T Books alone	Tooon	A A 2		e from Actual T				magazimos de manego que escentra de la meso como en co
SI. No.	Particulars	DOCO	Actual Availability	Auxiliary Energy Consumption	Actual recovery of Capacity Charge including incentive	Actual recovery of Return on Equity	Actual recovery of incentive	Actual revenue of Open Access charges	Actual revenue from other sources
	Unit	and the same of th	%	%	Rs Cr	Rs Cr	Rs Cr	Rs Cr	Rs Cr
Α	REGION				en en ingenetta principalista de destruita esta de destruita de destruita de destruita de destruita de destruit				
1	Asset1							en e	
2	Asset2	er territoristi ett för er stafettele som	THE COLUMN THE PROPERTY OF THE	A STATE OF THE PARTY OF THE PAR	den				
3	Asset3		*************************************		enterior mediatro applicati mente de entre entre entre entre en en en entre en entre en entre entre entre entre			and an area of the second and the se	
4	Asset4		and provident and the state of				enterente de la composition de la comp		
5					ner of the factor of the control of		and the second s		
***************************************	SUB TOTAL(A)	in a furcional de la companya de la			dis a more littira ibiation cilistata nytirronationati syttää pytiinen een attavoinen maksa vankaa valkaatuura		CONTRACTOR		
8	REGION				annen errer verrer verrer etter etter etter etter til det etter etter etter etter etter etter etter etter ette Etter etter et				
* # \$		-			Marihan tana uda cara dina ana dinaunya ngkagkagpagipi ngkagpagaan		elección de la final de la La final de la		
er er en rouge en propiet en fant e					Trage - transfer sign stages had a larger medicine and performance before the performance of general performance		e SPACETY OF THE STATE OF THE S		
MINIMAL REPORT OF THE PARTY OF	TOTAL (A+B+C+)				hidden did an earth ann an deann ann an amh an dh'an an dheann agus an		et er feld er til de til det sjelte av erhold og sjelt ogsøfting gjelling ga freggelige om og gang og sam er j		
	Sea refine a language	noco	Euraniad		om Expected Ta				
SI. No.	Particulars	DOCO	Expected Availability	Revenue from Auxiliary Energy Consumption	Expected recovery of Capacity Charge including	Expected recovery of Return on Equity	er Charges Expected recovery of Incentive	in Current Ye Expected revenue of Open Access charges	ar (Oct-Mar) Expected revenue from other sources
	Particulars Unit	DOCO		Auxiliary Energy	Expected recovery of Capacity Charge	Expected recovery of Return	Expected recovery of	Expected revenue of Open Access charges	Expected revenue from other sources
No.		DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access	Expected revenue from other
-	Unit	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No.	Unit REGION Asset1	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No.	Unit REGION Asset1	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No. A 1 2	Unit REGION Asset1 Asset2 Asset3	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No. A 1 2 3	Unit REGION Asset1 Asset2	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
A 1 2 3 4	Unit REGION Asset1 Asset2 Asset3 Asset4	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No. A 1 2 3 4 5	Unit REGION Asset1 Asset2 Asset3 Asset4	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No. A 1 2 3 4 5	Unit REGION Asset1 Asset2 Asset3 Asset4 SUB TOTAL(A)	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No. A 1 2 3 4 5	Unit REGION Asset1 Asset2 Asset3 Asset4 SUB TOTAL(A)	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
A 1 2 3 4 5 B	Unit REGION Asset1 Asset2 Asset3 Asset4 SUB TOTAL(A)	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
No. A 1 2 3 4 5	Unit REGION Asset1 Asset2 Asset3 Asset4 SUB TOTAL(A) REGION	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
A 1 2 3 4	Unit REGION Asset1 Asset2 Asset3 Asset4 SUB TOTAL(A)	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
A 1 2 3 4 5 B	Unit REGION Asset1 Asset2 Asset3 Asset4 SUB TOTAL(A) REGION	DOCO	Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity Rs Cr	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue fron other sources

- (Territori i Propinsi		Re	venue from Pi	roposed Tai	riffs & Other	Charges in E	nsulna Year
SI. No.	Particulars	DOCO	Expected Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge including incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access charges	Expected revenue from other sources
	Unit		%	%	Re Cr	Rs Cr	Rs Cr	Rs Cr	Rs Cr
Α	REGION						decembers on the establishment of the second se	The second secon	Primer magamatah perimerangan perimerangan mengangkan perimeran menangkan perimeran menangkan perimeran menang
1	Asset1				MOATER AND		e marife affirmation of the construction purpose property and analysis are a secured		iller melleratifessätte et meller i mengelagiani erkonan en engenagamantum i Doministerio.
2	Asset2				Port of the entire transfer the entire period to the contract and an entire transfer to the entire entire transfer to the entire				Observe productive delegans, prography programs, and engine, and encountry,
3	Assel3	-		Mr			To the state of th		
4	Asset4	and control of the co	***************************************		e application of the second of		inner en		in National Contract
5	y * 6 >	and the second s			МУН МУН Ман Баймания по во небо от на почений се небо со со се до почений се небо се со се до почений се небо	-	· · · · · · · · · · · · · · · · · · ·	Martina di Sasaridi dali di Sasari Sanggari Salakia, ini penggangganggang	Mildell Affailtiche des des gezagez definents entaglisment en e
	SUB TOTAL(A)	Profes Processed Control of Contr			in the state of th				interference and the second
8	REGION	The state of the s			intriction of the section of the sec		forgethetig the market commission and the commission of the commission and the Astronomy		ikt tijlitis van hav viin tijne kalenjiit kalen on tin havin van kalen van ja myseng
							alanda ah difahagilah di mininganak, magayak, ya a qaqqayay, qagayay, qaya		
***					interference en en en proprieta por la registra en				t der förgir fikklich der men men men sen statistisk syndre grade syndre
					Metalette anno en colocial Maniera un tro incalida de seus conservador.				ikang diananan atau katang kilong kilong kilong kilong katang pangangan pangangan pangangan pangangan panganga -
	TOTAL (A+B+C+)			Promote Maria Carlo Carl	menen und puniffer 1879 (1889) un quanti ligitati periodi peri		er e		ran nie angele da de de kommente verden de de de kommente de

Instructions for the Utility:

- 1) Electronic copy in the form of CD/ Floppy Disc shall also be furnished
- 2) These formats are indicative in nature and the utility may align the line items to its chart of accounts
- 3) Transmission licensee shall furnish the detailed justification for the estimation of expected availability, expected Open access charges and expected revenue from other sources i.e. Telecommunication.
- 4) The applicant shall provide full details supporting the forecast, including but not limited to details of past performance, proposed initiatives for achieving efficiency or productivity gains, technical studies, contractual arrangements and / or secondary research, to enable the Commission to assess the reasonableness of the forecast.
- 5) Information furnished for the previous year and April to September of the current year shall be on actual basis and for ensuing year and October to March of the current year shall be on estimated basis.
- 6) The responsibility of the auditor certifying the provisional/estimated information shall be to the extent of validation of arithmetical accuracy and the assumptions considered for estimation.